

(6)

F. No. 14-08/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-08/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Mansish Sharma (No. NIL dated 27.02.2019) **received** in this office on 06.03.2019, under RTI Act 2005, the information received from **Dy. Registrar (SM Appeal Branch)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 28.03.2019

To,

1. Sh. Manish Sharma
Athena Law Associates,
-808, L & T Building, Sector-18-B,
Dwarka, New Delhi-110078



29 MAR 2019



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F. No. RTI/SM/CESTAT/2018
CUSTOMS, EXCISE AND SERVICE TAX, APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 11006

Dated : 28/03/2019
ID No. 14-08/2019

Single Member Appeal Branch


Sub. : Information sought under Right to Information Act, 2015.

With reference to RTI Application dated 27.02.19 filed by Sh. Manish Sharma, Athena Law Associates, New Delhi, in CPIO I.D. No. 14-08/2019 dated 11.03.19 the information sought by the applicant under RTI Act 2005.

In this regards, please find enclosed herewith a copy of Hearing Notice sent to M/s. Jagdamba TMT Mills Ltd. In Excise Appeal no. E/51631/2018. (Postal receipt no. also mentioned on the copy of hearing notice)

CPIO is requested to supply the requisite information to the applicant.

Encl. : A/a


(Mohinder Singh)
Deputy Registrar (Judicial)

To
CPIO/Accounts Officer, CESTAT, New Delhi.

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F. No. 14-08/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-08/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Manish Sharma (No. NIL dated 27.02.2019) **received** in this office on 06.03.2019, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-08/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 22.03.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

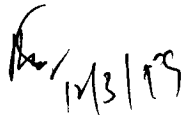

CPIO
CESTAT New Delhi
Date: 11.03.2019

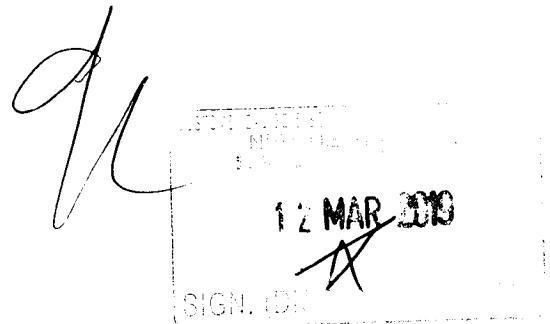
For Compliance to:

1. Dy. Registrar Excise/SM Branch

Copy to: (For Information)

1. Sh. Manish Sharma
Athena Law Associates,
808, L & T Building, Sector-18-B,
Dwarka, New Delhi-110078


12/3/19



(2)

ID No. 14-08/2019

Dated: 27.02.2019

To,
The Central Public Information Officer
CESTAT, New Delhi
West Block No. 2, R.K.Puram,
New Delhi - 110066

Dr. Bhupendra
Jagdy
06/20/19
Excise/om

Subject: Seeking information under Right to information Act, 2005.

Dear Sir,

1. Under the rights conferred upon me under Section 3 of Right to information Act, 2005 read with Section 6(2) of the Act, I seek following information from you:
 - Hearing notices (along with the postal receipts) sent to M/s Jagdamba TMT Mills Ltd. in Excise Appeal No. E/51631/2018.
2. Your kind attention is drawn to Section 6(2) of the Act which says that applicant is not required to give any reasons for seeking information.
3. Fee of Rs.10 is paid by Indian Postal Order. {Details are enclosed with this application} If any further fee is payable under the Act I may be communicated on my telephone number and I will make the payments immediately.

Yours faithfully

Manish

Manish Sharma

(M): +91-8427447122

E-Mail: manish@athenalawassociates.com

Enclosure: Fee of Rs.10 paid by Indian Postal Order No. 179275 dated 19.02.2019.

**Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066**

Office of the CPIO

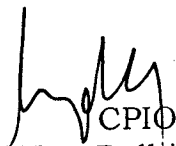
(2)

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

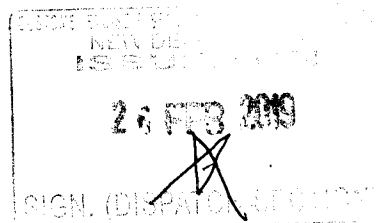
This is to state that this office has received 03 unsigned RTI applications from you. So the RTI application returned to you alongwith IPOs enclosed for re-submission after needful done.

Encl: As above.


CPIO
CESTAT New Delhi
Date: 25.02.2019

TO:

I. Sh. Manish Sharma
Athena Law Associates,
808, L & T Building, Sector-18-B,
Dwarka, New Delhi-110078



①

Dated: 19.02.2019

To, _____
The Central Public Information Officer
CESTAT, New Delhi
West Block No. 2, R.K.Puram,
New Delhi - 110066

Subject: Seeking information under Right to information Act, 2005.

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1. Under the rights conferred upon me under Section 3 of Right to information Act, 2005 read with Section 6(2) of the Act, I seek following information from you:
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22/02/19